

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 126 of 2020**

**IN THE MATTER OF:**

**Delite Properties Private Limited and Ors. ...Appellants**

**Vs**

**Sudhir Goenka ....Respondent**

**Present:**

**For Appellants: Mr. Surjadipta Seth, Advocate**

**For Respondent: Ms. Samiksha Gupta, Mr. Suren Uppal and Ms. Sneha Baul, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**26.11.2020** At request of Mr. Surjadipta Seth, Learned Counsel for the Appellants, to file Rejoinder to the Reply of the Respondent, the matter is adjourned to **7<sup>th</sup> December, 2020**. The Office of the Registry is permitted to receive the Rejoinder.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)